

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3942

ANSWERED ON:03.12.2010

COMMERCIAL ACTIVITIES IN UNAUTHORISED COLONIES IN DELHI

Upadhyay Seema

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether large scale commercial activities are going on in authorised/unauthorised colonies of Delhi;
- (b) if so, the details thereof; and
- (c) the action taken/to be taken by the Government to stop these commercial activities?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) & (b): Commercial activities are going on in authorized and unauthorized colonies of Delhi. The Master Plan for Delhi (MPD) 2021 provides for mixed use and three broad types of mixed use including commercial activity are permitted in residential premises. Mixed use activities have, therefore, been permitted in various parts of Delhi as per the provisions of Mixed Use Regulations of MPD 2021.

With respect to unauthorized colonies, the Revised Guidelines of 2007 and Regulations for Regularization of Unauthorized Colonies in Delhi of 2008 provides for application of Mixed Use Regulations contained in the Master Plan for Delhi for unauthorized colonies also subject to certain conditions. The National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2009 provides for maintenance of status quo in respect of unauthorized colonies which existed on 31st March, 2002 and where construction took place even beyond that date and upto 8th February, 2007.

(c) Local bodies take action against unauthorized development under the relevant provisions of various Laws from time to time.